

OFFICE OF THE DISTRICT JUDGE OF SOUTH 24-PARGANAS

Order No.463-G Dated-Alipore, the 26th day of July, 2020

The judicial and administrative works of this Judgeship was suspended in a partial manner and the courts remained functional in a limited form till 24th July, 2020 vide this office order No.460-G dated 19.07.2020 on account of the new phase of lockdown in the containment zones of Kolkata and the adjoining districts, as declared by the Government of West Bengal and constant increase in the number of containment zones in Kolkata and manifold increase in the number of Covid-19 positive cases in Kolkata and suburbs.

However, it cannot be denied that suspension of judicial and administrative works cannot perpetuate indefinitely. The situation calls for a balance between functioning of the courts of this judgeship and taking necessary precautions to combat the spread of Covid-19(Coronavirus). Regarding resumption of the normal functioning of the courts in a limited form from 27th July, 2020, the opinion of the learned Judicial Officers and members of the local Bar was solicited. Most have opined for resumption of normal functioning of the courts in a restricted manner. On consideration of the entire facts and circumstances, in the backdrop of the pandemic of Covid-19, it appears to me that the courts of this judgeship should function regularly, however in a restricted manner till regularity returns and this pandemic situation recedes.

Accordingly, the courts of this judgeship shall function in a restricted manner as per the schedule provided hereunder from 27th July, 2020 onwards.

- I. The District Judge's Court at Alipore (including all the departments of the Office of the District Judge and Central Library) will function on all working days.
- II. The Juvenile Justice Board, South 24-Parganas, Child Friendly Court (POCSO), Alipore, Child Rights Court (1st Court of ADJ, Alipore), 1st Court of ADJ, Sealdah, Baruipur, Diamond Harbour and Kakdwip (*empowered for trial of cases instituted under the POCSO Act*), E.C Act(Special) Court & ADJ, Alipore and Commercial Court at Alipore will function on all working days.
- III. The Special Court of NDPS (4th Court of ADJ, Alipore and 12th Court of ADJ, Alipore) will function on alternate days as per the schedule provided hereunder.
- IV. The 1st Court of Civil Judge(Senior Division), Alipore and 5th Court of Civil Judge(Senior Division), Alipore will function on all working days.
- V. The schedule as below will commence from Monday, July 27, 2020 and operate in the same manner till Monday, August 31, 2020.
- VI. The courts mentioned hereabove are not included in the schedule given below.
- VII. The courts mentioned below will function on every alternate day as per the schedule. However, in order to avoid any disorientation regarding the dates of seating of courts, 2nd/ 4th Saturday/Sunday/ Holidays/ dates declared as Lockdown in the State should not be taken into consideration while calculating the dates of functioning of the individual courts. For example, if court A and B remains functional on Thursday, 6th August,

2020 and Friday, 7th August, 2020 respectively, thereafter court A will function next on Monday, 10th August, 2020 and Court B will function on Tuesday, 11th August, 2020 (8th and 9th August, 2020 being 2nd Saturday and Sunday respectively).

- VIII. The vacant courts will remain functional on those days when the court in charge of the said vacant court(s) will take seat.
- IX. Matter pertaining to any vacant court will be heard by the court in charge of the said vacant court.
- X. The 13th Court of Additional District Judge, Alipore has been exempted from the list, as the said court has been gutted by a devastating fire in the morning of 14.07.2020. However, the said court shall function on every alternative day once necessary arrangement for shifting of the said court to the 2nd Court of Additional District Judge, Alipore is materialized and necessary order regarding functioning of the said court will be issued accordingly.
- XI. The Presiding Officers of the respective courts/ Registrar, District Judge's Court, South 24-Parganas, Alipore to ensure the attendance of staff(s) attached to their courts/ District Judge's Court/departments on the working days for smooth functioning of the judicial and administrative works.

Monday, July 27, 2020:

Alipore: ADJ, 6th, 8th, 10th, 12th, 18th Court.

Alipore: ADJ, FTC- II, IV, VI, VIII.

Alipore: C.B.I-2nd Court.

Alipore: Civil Judge (Senior Division), 2nd, 4th, 6th, Court.

Alipore: Civil Judge (Junior Division), 2nd, 4th, 6th Court.

Alipore: Civil Judge (Junior Division), 2nd Additional Court.

Sealdah: ADJ, 2nd Court, ADJFTC-I, CJ(SD), 1st Court of CJ(JD),

Additional Court of CJ (JD).

Baruipur: ADJFTC, 1st Court of CJ (SD), 1st and 2nd Court of CJ (JD).

Diamond Harbour: ADJFTC-I & II, CJ (SD), 1st & 2nd Court of CJ (JD), 1st Additional Court of CJ (JD).

Kakdwip: Civil Judge (Junior Division).

Tuesday, July 28, 2020:

Alipore: ADJ, 3rd, 4th, 11th, 17th Court.

Alipore: ADJFTC-I, III, V, VII.

Alipore: C.B.I-1st Court.

Alipore: Civil Judge (Senior Division), 3rd, 7th, 9th Court.

Alipore: Civil Judge (Junior Division), 1st, 3rd and 5th Court.

Alipore: Civil Judge (Junior Division), 1st and 3rd Additional Court.

Sealdah: ADJFTC-II, Small Causes Court, 2nd Court of CJ (JD).

Baruipur: 2nd Court of CJ (SD), 3rd Court of CJ(JD).

Diamond Harbour: ADJFTC-III & IV, 3rd Court of CJ (JD) and 2nd Additional Court of CJ (JD).

The Criminal Courts will function in a restricted manner from 27th July, 2020 to 31st August, 2020 as per the table provided hereunder as submitted by the Learned Chief Judicial Magistrate, South 24-Parganas:

Alipore:

<i>Date</i>	<i>Officers on duty</i>	<i>Officer who shall perform Remand Duty, in case of unforeseen Lockdown, closure or declared as holiday</i>
27.07.20	CJM, ACJM, 8 th JM and 2 nd JM	Ld 1 st JM
28.07.20	CJM, ACJM, 1 st JM and 2 nd JM	Ld. 2 nd JM
29.07.20 Lockdown already declared	Lock Down-no Judicial Officer	Ld 3 rd JM
30.07.20	CJM, ACJM, 4 th JM and 10 th JM	Ld 10 th JM
31.07.20	CJM, ACJM, 5 th JM and 7 th JM	Ld 7 th JM if declared holiday
01.08.20	CJM, 5 th JM, 7 th and 9 th JM	Ld 9 th JM if declared holiday
02.08.20 Holiday	Ld 7 th JM	
03.08.20	CJM, ACJM, 5 th JM, 7 th and 9 th JM	Ld 9 th JM
04.08.20	CJM,ACJM, 1 st JM, and 2 nd JM	Ld 1 st JM
05.08.20	CJM,ACJM, 1 st JM, and 2 nd JM	Ld 1 st JM
06.08.20	CJM,ACJM 1 st JM, 3 rd JM and 8 th JM	Ld 3 rd JM
07.08.20	CJM,ACJM 3 rd JM, and 4 th JM	Ld 3 rd JM
08.08.20 Holiday	Ld 8 th JM	
09.08.20 Holiday	Ld 9 th JM	
10.08.20	CJM,ACJM, 2 nd JM, 3 rd JM and 10 th JM	ACJM
11.08.20 Holiday	Ld 8 th JM	
12.08.20	CJM,ACJM, 5 th JM, 7 th JM, 9 th JM and 10 th JM	ACJM
13.08.20	CJM,ACJM, 4 th JM, and 6 th JM	4 th JM
14.08.20	CJM,ACJM, 4 th JM, 6 th JM and 8 th JM	4 th JM
15.08.20 Holiday	1 st JM	
16.08.20 Holiday	10 th JM	
17.08.20	CJM,ACJM, 5 th JM, 7 th JM and 9 th JM	7 th JM

18.08.20	CJM,ACJM, 5 th JM, 7 th JM and 9 th JM	7 th JM
19.08.20	CJM,ACJM, 2 nd JM, and 3 rd JM	2 nd JM
20.08.20	CJM,ACJM, 1 st JM, and 2 nd JM	2 nd JM
21.08.20 Holiday	4 th JM	
22.08.20 Holiday	3 rd JM	
23.08.20 Holiday	2 nd JM	
24.08.20	CJM,ACJM, 1 st JM, 4 th JM and 8 th JM	8 th JM
25.08.20	CJM,ACJM, 1 st JM, 4 th JM and 8 th JM	8 th JM
26.08.20	CJM,ACJM, 3 rd JM, 4 th JM and 10 th JM	10 th JM
27.08.20	CJM,ACJM, 5 th JM, 7 th JM, 6 th JM and 9 th JM	CJM
28.08.20	CJM,ACJM, 3 rd JM, 6 th JM and 10 th JM	6 th JM
29.08.20	CJM, ACJM, 2 nd JM, and 10 th JM	10 th JM
30.08.20 Holiday	6 th JM	
31.08.20	CJM, ACJM, 6 th JM and 10 th JM	6 th JM

Sealdah:

<i>Date</i>	<i>Officers on duty</i>	<i>Officer who shall perform Remand Duty, in case of unforeseen Lockdown, closure or declared as holiday</i>
27.07.20	ACJM, 1 st JM and 3 rd JM	ACJM
28.07.20	3 rd JM, 2 nd JM and 1 st JM	Ld. 3 rd JM
29.07.20 Lockdown already declared	Lock Down-no Judicial	Ld 1 st JM
30.07.20	5 th JM 4 th JM and 1 st JM	Ld 5 th JM
31.07.20	ACJM, 4 th JM and 5 th JM	Ld ACJM if declared holiday
01.08.20	4 th JM, 6 th and 2 nd JM	Ld 4 th JM if declared holiday
02.08.20 Holiday	Ld 2 nd JM	
03.08.20	ACJM, 6 th JM, and 2 nd JM	Ld ACJM
04.08.20	5 th JM, 4 th JM and 6 th JM	Ld 5 th JM
05.08.20	4 th JM 6 th JM and 2 nd JM	Ld 4 th JM
06.08.20	6 th JM, 5 th JM and 2 nd JM	Ld 6 th JM
07.08.20	5 th JM, 4 th JM and 6 th JM	Ld 5 th JM

08.08.20 Holiday	Ld 6 th JM	
09.08.20 Holiday	Ld 4 th JM	
10.08.20 Local Holiday	ACJM, 6 th JM and 2 nd JM	ACJM
11.08.20 Holiday	Ld 5 th JM, 2 nd JM and 6 th JM	5 th JM
12.08.20	Ld 6 th JM, 4 th JM and 2 nd JM	6 th JM
13.08.20	6 th JM, 5 th JM and 2 nd JM	6 th JM
14.08.20	2 nd JM, 4 th JM and 6 th JM	2 nd JM
15.08.20 Holiday	5 th JM	5 th JM
16.08.20 Holiday	4 th JM	4 th JM
17.08.20	ACJM, 1 st JM and 3 rd JM	ACJM
18.08.20	2 nd JM, 3 rd JM and 4 th JM	2 nd JM
19.08.20	3 rd JM, 1 st JM and 5 th JM	3 rd JM
20.08.20	3 rd JM, 1 st JM and 4 th JM	3 rd JM
21.08.20 Holiday	3 rd JM	3 rd JM
22.08.20 Holiday	3 rd JM	3 rd JM
23.08.20 Holiday	5 th JM	5 th JM
24.08.20	ACJM, 1 st JM and 3 rd JM	ACJM
25.08.20	5 th JM, 3 rd JM, 1 st JM	5 th JM
26.08.20	5 th JM, 1 st JM and 3 rd JM	5 th JM
27.08.20	1 st JM, 3 rd JM and 5 th JM	1 st JM
28.08.20	1 st JM, 3 rd JM and 4 th JM	1 st JM
29.08.20	1 st JM, 5 th JM and 3 rd JM	1 st JM
30.08.20 Holiday	1 st JM	1 st JM
31.08.20	2 nd JM, 1 st JM and 6 th JM	2 nd JM

Baruipur:

Date	Officers on duty	Officer who shall perform Remand Duty, in case of unforeseen Lockdown, closure or declared as holiday
27.07.20	Ld ACJM , Sri Kuntal Bhattacharyya	Ld. ACJM
28.07.20	Ld ACJM , Sri Kuntal Bhattacharyya	Ld. ACJM
29.07.20 Lockdown already declared	Lock Down-no Judicial Officer	Ld AC JM
30.07.20	Ld JM Smt Nabanita Nandy	Ld JM

31.07.20	Ld JM Smt Nabanita Nandy	Ld JM
01.08.20	Ld JM Smt Nabanita Nandy	Ld JM
02.08.20 Holiday	Ld ACJM , Sri Kuntal Bhattacharyya	
03.08.20	Ld ACJM , Sri Kuntal Bhattacharyya	Ld. ACJM
04.08.20	Ld ACJM , Sri Kuntal Bhattacharyya	Ld. ACJM
05.08.20	Ld JM Smt Nabanita Nandy	Ld JM
06.08.20	Ld JM Smt Nabanita Nandy	Ld JM
07.08.20	Ld JM Smt Nabanita Nandy	Ld JM
08.08.20 Holiday	Ld ACJM , Sri Kuntal Bhattacharyya	
09.08.20 Holiday	Ld ACJM , Sri Kuntal Bhattacharyya	
10.08.20	Ld ACJM , Sri Kuntal Bhattacharyya	Ld. ACJM
11.08.20 Holiday	Ld ACJM	
12.08.20	Ld JM Smt Nabanita Nandy	Ld JM
13.08.20	Ld JM Smt Nabanita Nandy	Ld JM
14.08.20	Ld JM Smt Nabanita Nandy	Ld JM
15.08.20 Holiday	Ld ACJM , Sri Kuntal Bhattacharyya	
16.08.20 Holiday	Ld ACJM , Sri Kuntal Bhattacharya	
17.08.20	Ld JM Smt Nabanita Nandy	Ld JM
18.08.20	Ld JM Smt Nabanita Nandy	Ld JM
19.08.20	Ld JM Smt Nabanita Nandy	Ld JM
20.08.20	Ld ACJM , Sri Kuntal Bhattacharyya	Ld. ACJM
21.08.20 Holiday	Ld ACJM , Sri Kuntal Bhattacharyya	
22.08.20 Holiday	Ld ACJM , Sri Kuntal Bhattacharyya	
23.08.20 Holiday	Ld ACJM , Sri Kuntal Bhattacharyya	
24.08.20	Ld ACJM , Sri Kuntal Bhattacharyya	Ld. ACJM
25.08.20	Ld JM Smt Nabanita Nandy	Ld JM
26.08.20	Ld JM Smt Nabanita Nandy	Ld JM
27.08.20	Ld JM Smt Nabanita Nandy	Ld JM
28.08.20	Ld JM Smt Nabanita Nandy	Ld JM
29.08.20	Ld JM Smt Nabanita Nandy	Ld JM
30.08.20 Holiday	Ld ACJM , Sri Kuntal Bhattacharyya	
31.08.20	Ld ACJM , Sri Kuntal Bhattacharyya	Ld. ACJM

Diamond Harbour:

<i>Date</i>	<i>Officers on duty</i>	<i>Officer who shall perform Remand Duty, in case of unforeseen Lockdown, closure or declared as holiday</i>
27.07.20	ACJM, and 2 nd JM	Ld 1 st JM
28.07.20	1 st JM and 3 rd JM	Ld. 2 nd JM
29.07.20 Lockdown already declared	Lock Down-no Judicial Officer	Ld 2 nd JM
30.07.20	ACJM, and 2 nd JM	Ld 3 rd JM
31.07.20	ACJM, and 2 nd JM	Ld 1 st JM if declared holiday
01.08.20	1 st JM and 3 rd JM	Ld 2 nd JM if declared holiday
02.08.20 Holiday	Ld 2 nd JM	
03.08.20	1 st JM and 3 rd JM	2 nd JM
04.08.20	ACJM and 2 nd JM	Ld ACJM
05.08.20	ACJM and 2 nd JM	Ld ACJM
06.08.20	1 st JM and 3 rd JM	Ld 2 nd JM
07.08.20	1 st JM and 3 rd JM	Ld 2 nd JM
08.08.20 Holiday	Ld 1 st JM	
09.08.20 Holiday	Ld 1 st JM	
10.08.20	ACJM And JM 2 nd Court	1 st JM
11.08.20 Holiday	Ld ACJM and 2 nd JM	3 rd JM
12.08.20	Ld. 1 st JM, 3 rd JM	2 nd JM
13.08.20	1 st JM and 3 rd JM	2 nd JM
14.08.20	ACJM and 2 nd JM	1 st JM
15.08.20 Holiday	ACJM	
16.08.20 Holiday	ACJM	
17.08.20	ACJM and 2 nd JM	1 st JM
18.08.20	ACJM and 2 nd JM	3 rd JM
19.08.20	1 st JM and 3 rd JM	2 nd JM
20.08.20	1 st JM and 3 rd JM	2 nd JM
21.08.20	ACJM and 2 nd JM	1 st JM
22.08.20 Holiday	JM 3 rd Court	
23.08.20 Holiday	JM 3 rd Court	
24.08.20	1 st JM and 3 rd JM	2 nd JM

25.08.20	ACJM and 2 nd JM	1 st JM
26.08.20	ACJM and 2 nd JM	3 rd JM
27.08.20	1 st JM and 3 rd JM	2 nd JM
28.08.20	1 st JM and 3 rd JM	2 nd JM
29.08.20	ACJM and 2 nd JM	3 rd JM
30.08.20 Holiday	2 nd JM	
31.08.20	ACJM and 2 nd JM	1 st JM

Kakdwip:

Date	Officers on duty	Officer who shall perform Remand Duty, in case of unforeseen Lockdown, closure or declared as holiday
27.07.20	Ld ACJM and Ld JM	Ld ACJM
28.07.20	ACJM cum CJ(Sr Div) and Ld JM	Ld. ACJM cum CJ(Sr Div)
29.07.20 Lockdown already declared	Lock Down-no Judicial Officer	Ld ACJM
30.07.20	ACJM and JM	Ld JM
31.07.20	ACJM cum CJ(Sr Div) and Ld ACJM	Ld ACJM cum CJ(Sr Div)
01.08.20	ACJM cum CJ(Sr Div) and Ld ACJM	Ld ACJM
02.08.20 Holiday	Ld ACJM	
03.08.20	ACJM and JM	Ld. ACJM
04.08.20	ACJM and JM	Ld. ACJM
05.08.20	ACJM and JM	Ld. JM
06.08.20	ACJM and JM	Ld. JM
07.08.20	ACJM and JM	Ld. JM
08.08.20 Holiday	ACJM cum CJ(Sr Div)	
09.08.20 Holiday	ACJM cum CJ(Sr Div)	
10.08.20	ACJM cum CJ(Sr Div) and Ld ACJM	ACJM cum CJ(Sr Div)
11.08.20 Holiday	Ld JM	
12.08.20	ACJM cum CJ(Sr Div) and Ld ACJM	ACJM cum CJ(Sr Div)
13.08.20	ACJM cum CJ(Sr Div) and Ld JM	ACJM cum CJ(Sr Div)
14.08.20	ACJM cum CJ(Sr Div) and Ld JM	Ld JM

15.08.20 Holiday	Ld JM	
16.08.20 Holiday	ACJM cum CJ(Sr Div)	
17.08.20	ACJM cum CJ(Sr Div) and Ld ACJM	ACJM
18.08.20	ACJM cum CJ(Sr Div) and Ld ACJM	ACJM
19.08.20	ACJM cum CJ(Sr Div) and Ld ACJM	ACJM cum CJ(Sr Div)
20.08.20	ACJM cum CJ(Sr Div) and Ld ACJM	ACJM cum CJ(Sr Div)
21.08.20 Holiday	Ld. JM	
22.08.20 Holiday	Ld. JM	
23.08.20 Holiday	Ld ACJM	
24.08.20	Ld. ACJM and Ld JM	Ld.AC JM
25.08.20	ACJM cum CJ(Sr Div) and Ld ACJM	Ld. ACJM
26.08.20	ACJM cum CJ(Sr Div) and Ld ACJM	Ld. ACJM
27.08.20	ACJM cum CJ(Sr Div) and Ld ACJM	Ld. ACJM
28.08.20	ACJM cum CJ(Sr Div) and Ld ACJM	ACJM cum CJ(Sr Div)
29.08.20	ACJM cum CJ(Sr Div) and Ld ACJM	ACJM cum CJ(Sr Div)
30.08.20 Holiday	Ld. JM	
31.08.20	ACJM and Ld JM	Ld. JM

Mode of functioning of the courts:

1. Only urgent matters will be taken up for hearing by the courts.
2. The urgency of a matter will be decided by the learned Judge concerned.
3. The number of matters that will be listed on a particular day for hearing by a particular court will be decided by the learned Judge concerned.
4. The courts designated for trial of cases instituted under the POCSO Act shall also hear other urgent matters pending before the said courts.
5. No put-up (*voluntary surrender before the court*) will be allowed considering the present scenario and increase in the number of Covid-19 positive cases in the State.
6. Put-up applications and petitions (*under bailable sections and release of articles etc.*) and (*under non-bailable sections where Section 41A of Cr.P.C have been complied*) will be taken up by the Ld.CJM/ACJM concerned.
7. Hearing in cases u/s 125 of Cr.P.C. and D.V Act will be conducted, depending upon the urgency of the matter.
8. The number of bail applications, affidavit to be taken up will be decided by the learned Chief Judicial Magistrate, South 24-Parganas and learned Additional Chief Judicial Magistrate concerned of the respective station(s).
9. UTP's to be produced through Video-conferencing mode only, unless directed to be produced physically by the learned court concerned.

10. The District Judge's Court will hear the bail matters preferably through Video-conferencing mode. The number of matters will be decided by the Ld. District Judge taking into consideration of the number of matters filed.
11. Divorce on mutual consent will be heard.
12. Probate and Succession matters will be heard on a regular basis by the designated courts.
13. Arguments may be heard and judgment may be delivered, if the Judge concerned so desires.
14. Ex-parte hearing on affidavit will be allowed, depending upon the urgency of the matter. However, at the discretion of the Ld. Judge concerned.
15. **Considering the present scenario, matters will be heard through video-conferencing (*Microsoft Team*) and or Hybrid mode. Hybrid hearings will be permissible, in the sense that, one or more parties may be represented by video-link and one or more other parties may be represented in physical manner or vice-versa. However, the manner a matter will be heard will be the sole discretion of the learned Judge concerned.**
16. All the learned Advocates are requested to give emphasis on hearing through video-conferencing, considering the pandemic of Covid-19.
17. If any matter is required to be heard in physical form, only the learned Advocate(s) on record will be permitted to enter the court room. After the hearing is completed, the next matter will be taken up and thereafter the learned Advocate of the case concerned shall enter the court room. Cases where physical presence of the parties is required, same will be allowed after obtaining necessary permission from the Judge concerned. But the Advocate on record has to accompany their clients. The number of Advocates to be permitted to remain present in the court room at a time will be decided by the Judge concerned.
18. The mode, manner and timing of hearing of all petitions and applications for urgent hearing will be decided by the learned Judge concerned.
19. Bail matters may be filed electronically with an undertaking by Advocates on record to have the petition duly stamped and punched within a fortnight of the resumption of the normal functioning of the court. Such petitions, however, must be supported by a scanned copy of a duly executed Vakalatnama with a further undertaking of concerned Advocate on record that he/she is in possession of the original Vakalatnama. Advocates are required to provide their e-mail address and contact number at the time of such filing.
20. **The dedicated e-mail address of the respective courts with links (*Microsoft Team*) is provided as an annexure in Order No.443-G dated 30.06.2020 of this office and the same is available in the official website of the Judgeship of South 24-Parganas.**
21. Matters filed in the dedicated e-mail address of the District Judge and other courts should be filed at least one day prior to the date of hearing.
22. In respect of bail matters, the copy of such petitions or applications should be filed after previous service to the office of the learned Public Prosecutor.
23. All other matters are to be filed in physical mode at the Filing counters, strictly adhering to the Covid Protocol like maintaining social distancing and wearing masks/face shields.

24. Filing is to be made as per the provisions laid down in C.R.O and Cr.R.O.
25. In a petition for urgent hearing, an affidavit of service showing that the service of the petition or application on the party or parties likely to be affected by the order is to be submitted before the court concerned.
26. Certified copies will be provided to the applicant(s) as per the provisions laid down in C.R.O and Cr.R.O.
27. At present two gates will be used to access the District Judge's Court at Alipore. The gate towards Mominpur (Gate-A) shall act as the Entry point and the gate towards Gopalnagar(Gate-B) shall act as Exit point for the Judge's, court staff, Advocates and law clerks.
28. The courts of Sub-divisions to make Entry and Exit arrangements of the respective courts as decided by the senior most Judge in consultation with the Sub-divisional Civil Judge (Junior Division).
29. Adequate number of police personnel to be deputed at the gates to avoid unwanted entry into the court premises.
30. Litigants may be allowed to enter the court premises only if required to be present before any court in c/w with any case.
31. No litigants will be allowed to enter the court rooms until normalized of this pandemic situation. However, if the physical presence of any party is required, the same may be allowed if permitted by the Judge concerned. However, the Ld. Advocate on record needs to accompany his/her client.
32. All entrants into the court complex to mandatorily undergo thermal screening by the Medical Team/person deployed and wearing of face cover/mask at all times is mandatory and spitting here and there is strictly prohibited. All attending the courts to strictly adhere to the WHO norms, ICMR guidelines and advisories issued by the MOH (Ministry of Health), Government of India and State Government from time to time to combat the spread of deadly Covid-19 (Coronavirus), like wearing of mask, maintaining social distancing etc.
33. Crowding in the Court corridors, Filing counters, Copying and Nezarath department is strictly prohibited and specific markings have been made by the PWD with sufficient distance to manage the queue and ensure social distancing in the court premises.
34. No vehicle, other than those on duty of the Courts and belonging to the Judges, staff, Advocates and law clerks will be allowed to park inside the court premises. The vehicle belonging to litigants will not be allowed to enter the court premises at any point of time. Such restriction of entry of vehicles is to be strictly monitored and controlled by the Office of the Chief Inspector of the respective court.
35. The food and tea stalls/ refreshment services, photocopier shops, stationery shops within the Court premises of all the courts under this Judgeship will resume their operation on a rotational basis with 50% of its strength. The typists (both typewriter and computer) and stamp vendors will operate on a rotational basis. Where the number of typists/vendors/food stalls/stationery shops and the like is of odd numbers, (example 5), 2 of them will operate on 27th July, 2020 and 3 will operate on 28th July, 2020 and so on. The shop owners shall co-ordinate amongst them and decide their respective dates of operation. However, all must strictly adhere to the Covid Protocol. Such practice is also applicable to the other stations.

36. The District Nazir, Alipore and Nazir of the respective Sub-divisions to take all necessary steps to ensure that such shops and the like operate strictly on a rotational basis, following Covid Protocol. Moreover, District Nazir, District Judge's Court, Alipore is required to take appropriate steps for sanitization of the District Judge's Court, Courts and staff quarters, Bar Library, Sheresthas within District Judge's Court compound, Criminal Courts and Commercial Court at Alipore on a regular basis. Similarly, the Sub-divisional Civil Judge (Junior Division)/Nazir of the respective sub-divisions are directed to take necessary steps for sanitization of their respective courts/local Bar/Sheresthas.

All the stakeholders are requested to show their solidarity in this period of crisis and contribute to their maximum for the amelioration of society at large in the fight against Covid-19.

The situation will be reviewed on 31st August, 2020 and accordingly necessary order regarding normal functioning of the courts will be notified. However, in the prevailing circumstances, the undersigned may modify the mode of functioning of the courts at any point of time, if the situation so demands.

Sd/-
[Uday Kumar]
District Judge
South 24-Parganas

Memo No. 3621(165)-SDR Dated- Alipore, the 26th day of July, 2020

Copy forwarded for information and taking necessary & appropriate action to:

1. All the Ld. Judicial Officers of the Judgeship of South 24-Parganas.
2. The Judge, Commercial Court at Alipore.
3. The Principal Magistrate, Juvenile Justice Board, South 24-Parganas.
4. The Registrar, District Judge's Court, South 24-Parganas, Alipore.
5. All the Ld.ADJ/CJ (JD) on probation at Alipore, South 24-Parganas.
6. The Secretary/President, Civil/Criminal Court Bar Association, Alipore/Sealdah/Baruipur/Diamond Harbour/Kakdwip, with a request to circulate this order amongst the learned Advocates.
7. The Chief PP/GP South 24-Parganas, Alipore.
8. The District Magistrate, South 24-Parganas, with a request to provide adequate number of masks, sanitizers for the courts at Alipore.
9. All the departments of the Office of the District Judge, South 24-Parganas.
10. The Superintendent of Police, Baruipur Police District/Diamond Harbour Police District/Sundarban Police District to ensure that deployment of adequate police personnel is made on the said dates of functioning of the courts in respective stations.
11. The Deputy Commissioner of Police, South Calcutta Division, 34 Park Street, Kolkata-700016/ C.I, Kolkata Police Lock-Up, District Judge's Court, Alipore to ensure that deployment of adequate police personnel on the said dates of functioning of the courts is made at Alipore court complex.
12. The CMOH, South 24-Parganas, Department of Health & Family Welfare, M.R.Bangur Hospital Complex, 241 Deshapran Sasmal Road, Tollygunge, Kolkata-700033, with a request to depute medical team equipped with Thermal Guns and sanitizers at Alipore Court complex on the aforesaid dates.
13. The Director, Fire & Emergency Services, Kolkata with a request to make necessary arrangement for sanitization of the court complexes at Alipore.
14. The SDLSC, Baruipur/Diamond Harbour/Kakdwip.
15. The Secretary, DLSA, South 24-Parganas, Alipore.
16. The Nodal Officer/ System Officer/System Administrator/Executive Assistant/ Assistant Registrar/Sheristadar/Nazir/Head Clerk, District Judge's Court, Alipore.

Sd/-
[Uday Kumar]
District Judge
South 24-Parganas